of limitation of productivity linked bonus, promotion policy, extension of liberalisation of pensions and benefits thereunder as recommended by Fourth Pay Commission and decasuahsation of cargo loading workers of Paradip Port Trust, New Mangalore Port Trust, Tuticorin Port Trust and Haldia Dock Complex have beer agreed to be settled as per wage settlement dated 15th May, 1989, eifective from 1st January, 1988; and

- (b) if so, by when Government propose to finalise these agreed issues?
- ' THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNI-KRISHNAN): (a) The current Wage Settlement dated 12th June, 1989 (not 15th May, 1989 as mentioned in the Question), does not cover these demands. However, these outstanding demands were raised during the discussions which preceded the above settlement as well during the subsequent discussions held on 30-3-1990 ana 10-4-1990.
- (b) The demands regarding enhancement of eligibility limit Productivity Linked Bonus, improvement in promotional opportunities, extension of liberalisation of pension and pensionary benefits recommended by the 4th Pay Commission, with suitable modifications, are under consideration of Government. As regards the demand for dscasualisation of cargo handling workers at Paradip, New Mangalore, Tuticorin and Haldia Dock Complex, cargo handling workers at New Mangalore have beer, decasus-lised under the scheme known as New Mangulore Port Cargo Handling Workers (Regulation of Employment) Scheme, 90 which came into effect from 15-3-90. At Haldia, the Government has agreed to a proposal for a study by an expert body (Indian Institute of Management, Calcutta) to assess the optimum requirement of workers. The Supreme Court has set up a High Power

Committee with Mr. Justice H. R. Khanna as *the* Chairman to decide the question of listing the unlisted workers in Paradip. As regards the demand for de-casualisation of cargo handling workers at Tuticorin, in the meeting held with the Port Chairman and labour federations at New Delhi or. 30-3-90, the representatives of Labour Federations and other parties, including the Port Chairman was advised to discuss the issue among themselves and come up with appropriate proposals as may be necessary.

## Identity Cards to Citizens Living in Border Areas of Tripura

- 2345. SHRI NARAYAN KAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government are contemplating a scheme of issuing Identity Cards to the Indian Citizens residing in the border areas of Triputa; and
  - (b) if so, the details of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b) The Govt. of Tripura have sent a proposal to the Central Govt, for the introduction of Identity Cards in Tripura within 3 kms. of International border to check the infiltration of foreigners.

Pilot scheme of issue of identity cards is under execution in some bordering Districts of Rajasthan and Gujarat. The objective of the Scheme is to register residents and issue identity cards to them, to monitor the flow of nationals of other countries and to facilitate their ready identification. Cards are issued to permanent residents who are above the age of 16 years.